

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Contempt Petition No. 115 of 2000

In

Original Application No. 1304 of 1996.

this the 27th day of November 2001.

HON'BLE MR. S. DAYAL, MEMBER(A)
HON'BLE MR. RAFIQ UDD-IN, MEMBER(J)

Smt. Kamlesh Kumari, aged about 43 years, w/o late Sri Ashok Kumar, R/o C/o Kapoor Chandra, Quarter No. 196/D, Western Railway Colony, Idgaah, Agra.

Applicant.

By Advocate : Sri Rakesh Verma.

Versus.

1. Sri R.N. Subramaniyam, General Manager, Central Railway, Chhatrapati Shivaji Terminus, Mumbai.
2. Sri A.K. Gupta, D.R.M., Central Railway, Jhansi.

Respondents.

By Advocate : Sri K.P. Singh.

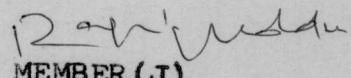
O R D E R (ORAL)

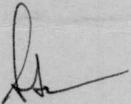
BY HON'BLE MR. S. DAYAL, MEMBER(A)

This contempt petition has been filed for proceedings against the respondents for wilful disobedience of the order dated 27.4.2000. By the said order, the respondents were directed to pay family pension at appropriate rate w.e.f. 22.10.89 within three months from the date of receipt of order. This order has been confirmed by the order of Hon'ble Supreme Court in petition for Special Leave to Appeal (C) No. 14623 of 2001.

2. The respondents have filed Counter reply in which it has been stated that the order is being complied with and Manager, Canera, Agra, has been directed to give family pension as mentioned in the letter dated 22.11.2001. The letter

dated 22.11.2001 grants family pension admissible alongwith D.A. and interim relief w.e.f. 21.10.1989. The learned counsel for the applicant does not contest the averments made in the Counter reply. The contempt proceedings are, therefore, dropped as the order has been complied with. Notices issued to the respondents are hereby discharged.


MEMBER (J)


MEMBER (A)

GIRISH/-